

**IN THE INCOME TAX APPELLATE TRIBUNAL  
KOLKATA BENCH 'B', KOLKATA  
VIRTUAL HEARING**

**[Before Shri J. Sudhakar Reddy, Hon'ble Accountant Member & Shri Sanjay Garg, Hon'ble Judicial Member]**

**I.T.A. No. 1638/Kol/2019  
Assessment Year: 2015-16**

**Ashok Kumar Chhalani.....Appellant**  
**H.No. 1847, New Pachha Road**  
**Punjal Ground**  
**Akkalkot Road**  
**Solapur**  
**Maharashtra - 413005**  
**[PAN : ACAPC 5737 G]**

**Vs.**

**Income Tax Officer, Ward - 34(2), Kolkata.....Respondent**

**Appearances by:**

*None, appeared on behalf of the assessee.*

*Shri Jayanta Khanra, JCIT, D/R. appearing on behalf of the Revenue.*

Date of concluding the hearing : February 5<sup>th</sup>, 2021

Date of pronouncing the order : February 10<sup>th</sup>, 2021

**ORDER**

**Per Bench :-**

This appeal filed by the assessee is directed against the order of the Learned Commissioner of Income Tax (Appeals) – 10, Kolkata, (hereinafter the "ld.CIT(A)"), passed u/s. 250 of the Income Tax Act, 1961 (the 'Act'), dt. 30/05/2019, for the Assessment Year 2015-16.

2. The ld. Counsel for the assessee has filed an application dt. 20/01/2021, seeking withdrawal of this appeal as he has availed *Vivad Se Vishwas Scheme, 2020*. The ld. Pr. CIT, has issued From No. 3. In view of the same, we accept the application of the assessee and dismiss the appeal as withdrawn.

3. In the result, appeal of the assessee is dismissed.

***Kolkata, the 10<sup>th</sup> day of February, 2021***

Sd/-  
**[Sanjay Garg]**  
Judicial Member

Sd/-  
**[J. Sudhakar Reddy]**  
Accountant Member

Dated : 10.02.2021  
{SC SPS}

*Copy of the order forwarded to:*

**1. Ashok Kumar Chhalani  
H.No. 1847, New Pachha Road  
Punjal Ground  
Akkalkot Road  
Solapur  
Maharashtra - 413005**

**2. Income Tax Officer, Ward - 34(2), Kolkata**

3. CIT(A)-

4. CIT- ,

5. CIT(DR), Kolkata Benches, Kolkata.

True copy  
By order

Assistant Registrar  
ITAT, Kolkata Benches